

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 89157 of 2018

(Arising out of Order-in-Appeal No. MUM-DGPM-WRU/APP 253 TO 254/2017-18 dated 14.06.2018 passed by the Principal Additional Director General, Directorate General of Performance Management, Customs & Central Tax, West Regional Unit, Mumbai.)

M/s Diebold Nixdorf India Pvt Ltd.

.....Appellant

5th Floor Rolta Tower 1
Plot No. 39
MIDC Marol, Andheri East
Mumbai, Maharashtra-400093

VERSUS

C.C.G.ST., MUMBAI EAST

.....Respondent

Null 9th Floor, Lotus Parel, Lotus Infocentre,
Near Parel Station, Parel East, Mumbai
Maharashtra-400012

APPEARANCE:

Shri Nishith Jain, Chartered Accountant for the Appellant
Shri S.B. Mane, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85736/2020

Date of Hearing: 13.03.2020
Date of Decision: 13.03.2020

PER: AJAY SHARMA

Learned Counsel for the Appellant submits that the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the

Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 23.01.2020.

2. In view of the above, the Appeal filed by the Appellant before this Tribunal ceases to exist and is accordingly dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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